

प्रदेश के लिए एकाट है, मिला ही नहीं रही है। सारे प्रदेश में कोयला नहीं है। सारे निर्माण कार्य ठप्प हो गये हैं। उत्तर प्रदेश सरकार कुछ भी करने में असमर्थ है। केन्द्रीय सरकार तुरन्त कोयले तथा रेलवे बैगन की व्यवस्था करे जिससे ईंट भट्टा चल सकें तथा श्रमिकों को रोजी रोटी मिल सकें।

(iii) REPORTED PUBLIC RESENTMENT AGAINST OCTROI LEVY AT NOTGHAT BRIDGE ON BETWA RIVER.

श्री लक्ष्मी नारायण नाटक (खजुराहो) : सभापति महोदय, मैं नियम 377 के अधीन निम्नलिखित लोक महत्व का विषय उठाना चाहता हूँ :—

मध्य प्रदेश और उत्तर प्रदेश की सीमा में मोरछा स्टेशन के पास बेतवा नदी पर नोट घाट का पुल 33 लाख रुपये की लागत से निर्मित हुआ था। उत्तर प्रदेश, मध्य प्रदेश एवं केन्द्रीय शासन द्वारा बराबर बराबर धनराशि से उत्तर प्रदेश शासन द्वारा निर्माण हुआ था। पुल में व्यय की गई धन राशि की पूति हेतु उत्तर प्रदेश शासन द्वारा पुल पर से निकास करने पर चुन्गी कर लगाया गया था। चुन्गी कर से पुल के निर्माण में जितनी धनराशि व्यय हुई है उससे अधिक धनराशि वसूल हो चुकी है पर फिर भी चुन्गी कर वसूल किया जा रहा है। शासन के नियम अनुसार की लागत व्यय के बराबर वसूली हो जाने पर चुन्गी टैक्स वसूल नहीं किया जायेगा, पर इस पुल पर लगातार वसूली की जा रही है। मैंने इस वसूली को रोकने बाबत तारीख 21-7-77 व 17-5-78 को प्रधान मंत्री महोदय को और दो बार उत्तर प्रदेश के मुख्य मंत्री को पत्र लिखा था पर अभी तक इसे रोक नहीं गया है। उत्तर प्रदेश, मध्य प्रदेश और केन्द्रीय सरकार का इसने बराबर हिस्सा लगा है। वसूल की गई रकम में से मध्य प्रदेश और केन्द्रीय सरकार का हिस्सा भी उत्तर प्रदेश शासन को वापस करना चाहिये।

आदेश के विपरित अन्धाधुन्ध वसूली किये जाने से जनता में बेहद असंतोष एवं क्रोध व्याप्त है। अतएव नोट घाट पुल की चुन्गी की वसूली शीघ्र समाप्त की जाय तथा मध्य प्रदेश और केन्द्रीय सरकार की धनराशि उत्तर प्रदेश शासन को शीघ्र वापस करनी चाहिये।

(iv) REPORTED DETENTION OF 104 DN DELUXE AT BIHIYA STATION (EASTERN RAILWAY) ON 21-4-79.

SHRI A. K. ROY (Dhanbad) : I would like to draw the attention of the House to the following matter of urgent public importance under Rule 377.

I have got a horrible experience of train journey by 104 DN Deluxe

on 21-4-79 which I could know by inquiry, an almost common phenomenon in the main line of Eastern Railway. Between Buxar to Danapur, to give passage to this super fast train, the local passenger train is detained at Bihiya Station, which seems to be the root cause of disturbance in that line. On 21-4-79, at 6 A.M. passenger train was detained at Bihiya Station to give clearance to the Deluxe, which enraged the local passengers who stopped this train also by pulling the signal. Then nearly all passengers of the local train rushed into the Deluxe. The glass panes were broken, the air-conditioned compartments were seized and the vacuum pipes were cut. Some people forcibly entered into the Dining Car and took away all the food prepared for the long distance passengers. After a lot of detention, the train had to start then as a passenger train with intermediate stoppages between two stations due to extra chain pulling. In this way, the train went upto Mokama Junction via Patna and became 6 hours late.

Inconvenience caused to the passengers were extreme. Food was exhausted, air-conditioner failed, water was also not available. Comments of the passengers were bitter. All programmes were upset. With me was traveling one Member of the Upper House of U.P. He lost his connecting train at Howrah.

From Buxar to Mokama the distance is hardly 200 kms. But it took ten hours for the Deluxe train to pass. An irony to the episode is that the Conductor Guard charged one passenger, a military officer, who lost all connecting train at Howrah for the late running of the train, extra fare chargeable for super fast train.

The whole thing is distressing and shameful especially when it is happening for some time nearly regularly. It appears that local passen-

[Shri A. K. Roy]

gers in this Buxar-Patna route have got some genuine grievance and the wrong elements are taking advantage of that.

In this summer season, most of the schools, colleges and Government offices work in the morning, there, but the Railway Time Table does not change according to that, nor any extra train is provided for that. Moreover, when their local trains are detained making them late in the morning office or college, they become infuriated. This point of the local passengers should be looked into and the Time Table of the Deluxe and the local train in that line must be readjusted. Local MP of the area should be consulted to end this confrontation so that the passengers do not suffer. After the trains become late beyond a limit, care should be taken of the passengers in the respective junctions losing connecting trains and in any case super charge must be refunded to the passengers, if the supper fast trains run late

(v) FORMATION OF NEW MINISTRY IN GOA.

SHRI VAYALAR RAVI (Chirayinkil): I rise to draw the attention of this august House and the Government to an urgent matter of public importance.

Goa, a Union territory, was under the clutches of Maharashtra Gomanthak Party (MGP) since the liberation. The regime of the MGP is being challenged by the people of Goa for the last many years. Adhering to the wishes of the people of Goa, the Legislators voted out the regime of Mrs. Shashikala Kakodkar on the floor of the Assembly even in the midst of violent and unruly scenes created by the rurling party members. The shameful act of the legis-

lators belonging to the MGP is to be condemned as it is against every democratic norms.

16 Members of the Assembly personally presented before the Lt. Governor and made the demand of the immediate dismissal of MGP Government and to allow to form a Government by the majority group. The presence of 16 MLAs itself shows that Mrs. Shashikala Kakodar lost the majority on the floor of the House and she no more enjoys the support of the majority. Naturally, she ceases to be the Chief Minister even though refusing to resign.

Under the Union Territories Act, Goa is completely under the administrative control of the Government of India. The Government has to act according to the Union Territories Act to uphold the Constitution and the democratic rights of the people. The Government has adopted a method to dismiss the Government of Pondicherry and keeping complete silence over the developments in Goa. The lukewarm attitude of the Government of India has created a political tension in Goa and people are afraid of large-scale violence under the protection of ousted Chief Minister.

Any further delay in dismissing Mrs. Kakodkar's Ministry is in violation of the Constitution and encouraging the horse-trading by the ousted Chief Minister to cling back to power. It cannot be tolerated as it goes against every democratic norms. So, I demand immediate dismissal of the Ministry of Mrs. Kakodkar in Goa and restore democracy by allowing the majority group to form a new Government.